

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6814 of 2026

Pramita Devi : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated March 16, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 24, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated March 26, 2026 (Reg. No. SEBIH/A/E/26/00119). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application-** The appellant, vide his application, sought the following information:

“I request information under RTI Act 2005 regarding refund of PACL Ltd investment made in the name of my wife Pramita Devi. Total investment was Rs 100000 through five certificates of Rs 20000 each. Certificate numbers

U125891xxx

U125891xxx

U125891xxx

U125891xxx

U125891xxx

Refund claim was submitted on PACL refund portal for certificate U125891xxx. While checking claim status it ever allotted to us by PACL Ltd. Original certificates were deposited at PACL office Kuber Complex Varanasi on 05 11 2014 for loan purpose. Loan was not provided and office was closed later. Certificates could not be recovered. Acknowledgement receipt copy is available.

Kindly provide the following information

1 On what basis Land Allotted YES is shown for certificate U125891xxxx. Provide related record.

2 Details of land or property allotted against this certificate if any including location and date.

3 Procedure to correct incorrect Land Allotted entry and reopen refund claim.

4 Whether certificates U125891xxxx U125891xxx U125891xxxx U125891xxxx can be considered for refund claim now.

5 Present status of PACL refund eligibility under Justice R M Lodha Committee process.”

3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI. However, the respondent informed that the details of PACL Matters- Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. I also note that the respondent has provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided accordingly.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent.
The appeal is accordingly dismissed.

Place: Mumbai
Date: April 23, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA